Development received proposals for sanction of 'Anganwadi on Demand (AoD) from nine (9) State Governments/UT Administration for a total of 8996 AoDs. The proposals have been examined and 1929 AoDs have been approved for sanction.

Integrated Child Development Services (ICDS) Scheme is a Centrally Sponsored Scheme, being implemented by the State Governments/Union Territory Administrations. In 2008, Government of India approved universalisation of the ICDS Scheme, under the 3rd phase of expansion, bringing the total number of AWCs to 14 lakh, including an additional provision of 20,000 AoDs. The guidelines for setting up of AoDs have been circulated to all the States/UTs vide Ministry's letter dated 29th May, 2009. These guidelines have been uploaded on Ministry's website www.wcd.nic.in.

Anti Dowry Law

4010. SHRIMATI NAZNIN FARUQUE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has implemented anti-dowry law in India, but it is not sufficient to decrease the dowry cases;
- (b) whether Supreme Court has asked the Law Commission to bring major changes in anti-dowry law;
 - (c) if so, the details thereof; and
- (d) the number of dowry cases registered so far throughout the country and details of punishment awarded to people found guilty, especially in North East States?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Dowry (Prohibition) Act 1961 came into force on 01.07.1961. As per the NCRB data number of cases under it have registered an increasing trend. This is reflective of greater awareness about the provisions of the Act.

- (b) and (c) The Supreme Court in the Preeti Gupta & another Vs. State of Jharkhand (Criminal appeal No. 1512 of 2010) has observed that a serious relook of the provision of Section 498A IPC (cruelty by husband & relatives) is warranted. The Law Commission of India has been asked to give recommendation on amendments to Section 498A of IPC or other measures necessary to check the alleged misuse of the said provision and, especially, by way of over-implication. Hon ble Supreme Court has not given any direction for review of the Dowry Prohibition Act, 1961.
- (d) The Dowry (Prohibition) Act came into being in 1961. National Crime Records Bureau (NCRB) has been collecting data under the Act since 1988. Thus, the requisite data is available from

1988 onwards. A Statement showing details of cases registered, cases in which trial was completed and conviction rate under Dowry (Prohibition) Act, during 1988 to 2009, is given in Statement-I (See below). State-wise details of cases registered, charge-sheeted & convicted during 2007 to 2009 is given in Statement-II (See below). Details of punishment awarded to people found guilty are not centrally maintained.

Statement-I

Cases Registered, Cases in which trial completed and Conviction rate under Dowry Prohibition Act
1961 during 1988-2009

Year	Cases Reported	Trials Completed	Conviction Rate
1988	2064	263	NA
1989	1918	415	NA
1990	2155	732	ŊĄ
1991	1841	633	NA:
1992	2102	1072	NĄ
1993	2679	988	NA.
1994	2709	1434	NA.
1995	2814	1372	NA
1996	2047	1537	NA.
1997	2685	1884	36.5
1998	3578	1594	31.9
1999	3064	1472	24.3
2000	2876	1512	24.6
2001	3222	1828	29.9
2002	2816	1950	28.8
2003	2684	1555	21.2
2004	3592	2088	25
2005	3204	1898	25.5
2006	4504	2317	27.3
2007	5623	2450	23.1
2008	5555	2651	23.9
2009	5650	2917	21.5

Source: NCRB.

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) & Persons Convicted (PCV) under Dowry Prohibition Act, 1961, during 2007-2009

Statement-II

	2007									2008							2009							
SI.N	o. State	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	C∨	CVR	PAR	PCS	PCV	CR	CS	CV	C∀R	PAR	PCS	PCV		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23		
1	Andhra Pradesh	817	591	26	11.4	1201	1176	35	1069	931	39	11.2	1433	1284	38	1362	1153	62	9.3	1508	1356	74		
2	Arunachal Pradesh	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0		
3	Assam	16	21	13	44.8	75	40	23	11	13	4	18.2	14	21	19	40	29	2	33.3	33	28	3		
4	Bihar	978	681	106	20.7	2295	1896	237	1288	816	110	25.4	2709	2165	256	1252	926	109	22.9	2243	2106	266		
5	Chhattisgarh	14	10	8	66.7	38	38	40	14	13	8	53 . 3	23	24	40	16	19	2	33.3	31	31	5		
6:	Goa	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0		
7:	Gujarat	0	0	0	-	0	0	0	0	0	0	-	0	0	0	2	1	0	-	5	5	0		
8	Haryana	8	6	0	0.0	21	20	0	13	8	0	0.0	19	22	0	6	4	0	0.0	17	17	0		

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23
9	Himachal Pradesh	4	2	0	0.0	8	4	0	2	2	0	-	4	8	0	4	3	0	0.0	14	9	0
10	Jammu & Kashmir	1	0	0	0.0	0	0	2	2	1	0	-	2	2	0	3	3	0	-	4	4	0
11	Jharkhand	453	274	71	24.5	8 57	706	98	435	289	125	37.9	861	821	264	414	373	183	51.7	638	679	496
12	Karnataka	517	535	23	8.1	1239	1190	52	628	481	18	4.6	1495	1403	37	904	713	15	3.4	1853	1847	115
13	Kerala	9	3	0	0.0	6	4	0	5	3	0	0.0	2	4	0	8	4	0	0.0	3	4	0
14	Madhya Pradesh	52	46	15	40.5	140	140	28	32	35	31	64.6	94	94	38	91	91	9	37 . 5	610	608	25
15	Maharashtra	45	41	0	0.0	141	158	0	49	48	2	13.3	161	160	5	50	51	4	19.0	175	177	11
16	Manipur	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0		0	0	0
17	Meghalaya	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23
18	Mizoram	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
19	Nagaland	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
20	Orissa	1460	1108	63	12.1	1509	1404	215	1316	1195	89	15.5	2154	2076	170	945	833	36	7.2	1698	1725	71
21	Punjab	6	3	0	-	7	5	0	4	5	0	0.0	7	5	0	9	1	0	0.0	20	3	0
22	Rajasthan	2	1	1	100.0	4	4	2	3	3	1	20.0	8	8	4	3	1	2	22.2	3	3	7
23	Sikkim	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
24	Tamil Nadu	368	293	28	23.5	971	853	75	262	228	30	19.2	613	617	130	207	172	21	15.9	481	449	53
25	Tripura	0	0	0	-	0	0	0	1	0	0	-	0	0	0	2	2	0		2	2	0
26	Uttar Pradesh	803	448	203	58.3	1612	1512	710	324	248	169	60.6	794	762	752	274	206	163	67.4	812	787	407
27	Uttarakhand	2	1	0	-	2	2	0	0	1	0	0.0	2	2	0	1	1	0	-	1	1	0
28	West Bengal	40	17	5	29.4	145	79	15	68	33	5	22.7	97	99	7	46	37	17	68.0	74	87	25
	Total State	5595	4081	562	23.1	10271	9231	1532	5526	4353	631	23.8	10492	9577	1760	5639	4623	625	6.3	10225	9928	1558

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23
29	A & N Islands	1	0	0	-	1	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
30	Chandigarh	0	0	0	-	0	0	0	1	0	0	-	0	0	0	0	1	0	-	1	1	0
31	D & N Haveli	0	0	0	-	0	0	0	0	0	0	-	0	0	0	1	1	0		1	1	0
32	Daman & Diu	0	0	0	-	0	0	0	0	0	0	(e)	0	0	0	0	0	0	-	0	0	0
33	Delhi UT	16	11	5	31.3	23	22	12	19	11	3	100.0	17	27	5	6	6	2	100.0	2	6	2
34	Lakshadweep	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
35	Puducherry	11	7	0	0.0	26	18	0	9	8	0	0.0	26	26	0	4	4	0	0.0	13	19	0
	Total UT	28	18	5	27.8	50	40	12	29	19	3	75.0	43	53	5	11	12	2	0.0	17	27	2
	Total All India	5623	4099	567	23.1	10321	9271	1544	5555	4372	634	23.9	10535	9630	1765	5650	4635	627	6.3	10242	9955	1560

Source: Crime in India.

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

^{*} Data is